

responsibility and give whatever little help they can in that respect. This meeting is called for tomorrow. I will have an open discussion with the officers and then I will indicate to the State Government about the future action.

When I was there, several people met me and expressed different views. Everyone has different views. Somebody said that the Government has done the best and somebody said the Government has not done anything. So, on such an occasion when the tragedy has taken place, the whole aim of every one of us would be to find out the cause and take remedial measures. I assure the House that Government will not lag behind, Government will take utmost care to see that in future such incidents do not take place. We will also ask the State Government to hasten the Inquiry. There is no use conducting an inquiry for two or three years and not bringing the facts to the notice of the country. We will request the State Government to hasten the inquiry. Some of the hon. Members have made valuable suggestions today. I will pass them on to the State Government.

With these words, I once again assure the House that it is a tragedy and there is nothing where we differ and you agree or you differ and we agree. It is a tragedy for the whole country. We are not supporting anybody to whichever party he may belong. Our idea is to give justice to those families who have suffered. We will certainly cooperate in this and we will see that guilty persons are punished and action taken so that such tragedy does not take place in future.

13.03 hrs

#### ELECTION TO COMMITTEE

[*English*]

Sree Chitra Tirunal Institute for  
Medical Sciences & Technology,  
Trivandrum

THE MINISTER OF STATE IN THE  
MINISTRY OF SCIENCE AND TECHNOLOGY  
AND MINISTER OF STATE IN THE  
DEPARTMENTS OF OCEAN DEVELOPMENT,  
ATOMIC ENERGY, ELECTRONICS AND SPACES  
(SHRI K.R. NARAYANAN) : I beg to move :

“That in pursuance of Section 5(j) of the Sree Chitra Tirunal Institute for Medical Sciences & Technology, Trivandrum Act 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a Member of the Sree Chitra Tirunal Institute for Medical Sciences & Technology, Trivandrum subject to the other provisions of the said Act, *vice* Dr. K.G. Adiyodi died.”

MR. DEPUTY SPEAKER : The question is :

“That in pursuance of Section 5(j) of the Sree Chitra Tirunal Institute for Medical Sciences & Technology, Trivandrum Act 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a Member of the Sree Chitra Tirunal Institute for Medical Sciences & Technology, Trivandrum subject to the other provisions of the said Act, *vice* Dr. K.G. Adiyodi died.”

The motion was adopted.

13.03-3/4 hrs.

#### BUSINESS ADVISORY COMMITTEE

[*English*]

#### Fifty-Seventh Report

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND MINISTER OF  
INFORMATION AND BROADCASTING  
(SHRI H.K.L. BHAGAT) : I beg to  
move :

“That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 16th August, 1988.”

MR. DEPUTY SPEAKER : The question is :

“That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 16th August, 1988.”

The motion was adopted.